

SHRI S.JAIPAL REDDY : This is a new piece of evidence.

(Interruptions)

MR. SPEAKER : Nothing doing. I don't believe in hear-say. All these things which appear in the Press-it doesn't mean that they are correct. I want confirmation. You first give me and then I will find out.

(Interruptions)

SHRI S.JAIPAL REDDY : I challenge the Minister of Commerce to clarify.

MR. SPEAKER : No. question. I cannot call for clarification for everything. You might be challenging but challenging him outside. Challenge him in the Courts.

(Interruptions)

12.00 hrs

RE: ADJOURNMENT MOTION

[*English*]

DR. DATTA SAMANT : (Bombay South Central): Sir, yesterday the nosewheel of the Airbus from Bombay to Delhi broke. 268 passengers including all the MPS, myself and Shri Prakesh Patil, would have lost our lives. 31000 passengers daily travel by air.

MR. SPEAKER : You may also listen to me. I am allowing your Adjournment Motion, not because it calls for that...

SHRI INDRAJIT GUPTA : (Basirhat): Not because he was in the Plan (*Interruptions*)

MR. SPEAKER : Providence was with us. My fellow friends and passengers were saved. But seeing the sequence of events in the last few months, I think it is a proper thing

that we have a look into it. I allow this Adjournment Motion.

SHRI BASUDEB ACHARIA (Bankura) : It is a failure of the Government .

MR. SPEAKER : Whatever it is . I have to inform the House that I have received notice of an Adjournment Motion from Dr. Datta Samant. I give my consent to the moving of the motion in the following form:

" Serious situation arising out of the recent accidents involving Indian Airlines aircraft."

DR. DATTA SAMANT may ask for leave of the House.

DR. DATTA SAMANT : I seek the leave of the House.

MR. SPEAKER : O.K.?Right. I am happy. Leave is granted, Under Rule 61, the Adjournment Motion has to be taken up at 16.00 hrs. or at an earlier hour and 2 1/2 hours are allotted for its discussion. It will be taken up at 1600 hrs. Look here. We have had a meeting this morning with all Hon. leaders of the various groups. And we have decided that whatever time the Business Advisory Committee allots, every discussion will end according to that. And I am asking my Chairmen and my Hon. Deputy-Speaker here, when I am not in the Chair, that the given time should be adhered to. And after the given time, if anybody speaks it shall not form part of the record. We all have agreed and we have to finish the Constitution (Amendment) Bill at 3.30 P.M. Between 3.30 P.M. and 4.00 the Constitution (Amendment) Bill will be voted and passed or whatever it is. That is what it is. Now we proceed with it.

PROF. MADHU DANAVATE : Direction of the Speaker to the Speaker!

MR. SPEAKER No, it is not a direction. I am communicating your collective decision to the Hon. House.

(Interruptions)

[English]

SHRI INDRAJIT GUPTA:(Basirhat) It was agreed in the Business Advisory Committee-that is what I have understood - that from now on till the end of the session, we are foregoing the lunch hour...

MR. SPEAKER : Yes, And We are sitting one hour late.

SHRI INDRAJIT GUPTA : We are also going to sit till 7.00 '0 clock instead of 6.00 '0 clock. It is approved by you?

MR. SPEAKER ; Sure I thank you. You are a help today- always a help!

(Interruptions)

SHRI INDRAJIT GUPTA: Government still does not tell us whether the session is going to be prolonged or not.

MR. SPEAKER : When it comes to my knowledge, I will convey it to you.

(Interruptions)

SHRI S. JAIPAL REDDY:
(Mahbubnagar) : In regard to the Pepsi Cola affair...

MR. SPEAKER : It is finished. YOU don't ask you friends, what can I do about it? When I ask you to convey to your friends, you must consult them. (Interruptions) What is the problem ? We take care of everything.

(Interruptions)

SHRI SHANTARAM NAIK (Panaji) : Two weeks back, you had informed the House that the matter regarding Mr. Jethmalani's statement has been referred to the Business Advisory Committee.

MR. SPEAKER : We have discussed it. Sit down now. Nothing doing.

(Interruptions)

SHRI SHANTARAM NAIK : What is the decision of the Business Advisory committee on this matter?

MR. SPEAKER : This is not your job. Please sit down. Take your seat. I have to run the House.

SHRI SHANTARAM NAIK : I am entitled to know.

MR. SPEAKER : You were in the House and you were with the Committee. Sit down now.

12.08 hrs

PAPERS LAID ON THE TABLE

[English]

Apprenticeship (Amendment) Rules, 1988

THE MINISTER OF LABOUR (SHRI BINDESHWARI DUBEY) : I beg to lay the Table a copy of the Apprenticeship (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 716 in Gazette of India dated the 3rd September, 1988 under sub-section (3) of section 37 of the Apprentices Act, 1961 [Placed in Library See No. LT-6804/88]